



## Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.174/2021  
(S.W.P. No.1119/2009)

Friday, this the 15<sup>th</sup> day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Ghulam Nabi Malla  
S/o Ghulam Mohammad Malla,  
R/o Kulgam, age 57 Years.

..Applicant  
(Mr. Mohammad Iqbal Dar, Advocate)

Versus

1. State of J&K through Commr/Secretary to Govt. Consumer Affairs & Public Distribution Department, Civil Sectt., Srinagar/Jammu.
2. Director, Consumer Affairs & Public Distribution Department, Kashmir.
3. Assistant Director, AD suppliers, Consumer Affairs & Public Distribution Department, Kulgam.

..Respondents  
(Mr. Sudesh Magotra, Deputy Advocate General)



## OR D E R (ORAL)

**Mr. Justice L. Narasimha Reddy:**

Learned counsel for applicant submits that the T.A. has become infructuous.

2. The TA is, therefore, dismissed as infructuous. There shall be no order as to costs.

**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**January 15, 2021**

/sunil/dsn/sd/shakhi